

**THE PARTICULARS OF ANY ARRANGEMENT THAT EXISTS FOR CONSULTATION WITH,
OR REPRESENTATION BY, THE MEMBERS OF THE PUBLIC IN RELATION TO THE
FORMULATION OF ITS POLICY OR IMPLEMENTATION THEREOF**

[Section 4(1)(b)(vii)]

ACCOUNTS BRANCH (CENTRAL DISTRICT)

No such facility/provision presently available in Accounts Branch (HQ) and further matter pertains to Administration Branch (HQ), Delhi.

COMPUTER BRANCH, TIS HAZARI COURTS, DELHI:

All inputs/suggestion are solicited for smooth functioning computerization.

GENERAL BRANCH – CENTRAL DISTRICT

This branch do not deal with general public and all its functions remain in constant supervision of the Officer-in-charge of the branch.

हिन्दी अनुभाग, केन्द्रीय हिन्दी कार्यान्वयन समिति, जिला न्यायालय दिल्ली

यदि आवश्यकता है तो केन्द्रीय हिन्दी कार्यान्वयन समिति के सुझाव पर माननीय जिला एवं सत्र न्यायाधीश, दिल्ली की स्वीकृति के बाद आम जनता के व्यक्ति/प्रतिनिधि को सुझाव/परामर्श देने के लिए समिति की बैठक में आमंत्रित किया जा सकता है।

JUDICIAL BRANCH-CENTRAL DISTRICT

Does not connect to the public matters.

DISTRICT COURT LIBRARY – CENTRAL DISTRICT

No such consultation has been arranged for formulation or implementation of any policy.

PURCHASE CELL – CENTRAL DISTRICT

As of date, no such consultation has been arranged for formulation or implementation of any policy.
